

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 09th day of April 2001.

Original Application no. 356 of 2001.

Hon'ble Mr. SKI Naqvi, Member-J
Hon'ble Maj Gen KK Srivastava, Member-A.

Dinesh Chandra Sharma, s/o Sri M.L. Sharma,
Permanent resident of Vill Mangrauli,
Police Station Nidhauri Kalan, Distt. Etah,
at present residing in Railway Quarter No.
E/18A, Behind Railway Goods Shed,
Mathura Cantt.,
MATHURA.

... Applicant

C/A Shri K.N. Saxena

Versus

1. Union of India through General Manager
N.E. Rly.,
GORAKHPUR.
2. Chief Engineer, N.E. Rly.,
GORAKHPUR.
3. Divisional Rail Manager,
N.E. Rly., Izzat Nagar,
BAREILLY.
4. Additional Divisional Rail Manager,
N.E. Rly., Izzat Nagar,
BAREILLY.
5. Senior Divisional Engineer/II,
N.E. Rly., Izzatnagar,
BAREILLY.
6. Assistant Divisional Engineer,
N.E. Rly., Mathura Cantt.
MATHURA.

... Respondents

C/Rs.....

...2/-

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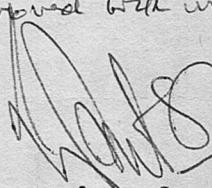
O R D E R (Oral)

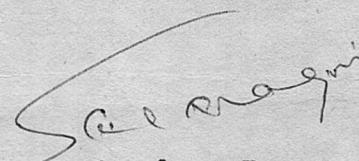
Hon'ble Mr. SKI Naqvi, Member-J

The applicant has come up seeking relief against the order of disciplinary authority, through which he has been removed from service as well as against order of appellate authority who upheld the order of disciplinary authority. The applicant has also mentioned that his revision is pending before revisional authority and decision thereon is yet to be taken. Under the circumstances the O.A. is premature and is not maintainable, therefore, dismissed accordingly.

2. The applicant has also sought for relief against order for vacation of quarter passed by respondent no. 6. He is directed to move before the competent authority in the department to seek redressal on this count. He may move within 15 days and shall be allowed to remain in possession in quarter till his representation is decided, *if he moves within 15 days time as allowed*

Abre


Member-A


Member-J

/pc/